

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:2036  
ANSWERED ON:23.07.2014  
REPROCESSING OF SPENT FUEL  
Shanavas Shri M. I.

**Will the Minister of ATOMIC ENERGY be pleased to state:**

- (a) the status of India`s right to reprocess and use spent fuel from the Kudankulam Nuclear Power Plant;
- (b) whether the Government is constructing a facility under which it can take spent fuel from 14 other countries, extract vital elements from it to use it for its Fast Breeder Reactors and other purposes;
- (c) if so, whether there had been objections from the United States regarding India`s right to reprocess spent fuel for other purposes during the formulisation of Indo- US nuclear deal;
- (d) if so, the present status of the issue;
- (e) whether India has to sign separate agreements with each of the 14 nations concerning the use of spent fuel and its reprocessing ; and
- (f) if so, the details thereof and the reasons therefor?

**Answer**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

- (a) India has the right to reprocess and use spent fuel from the Kudankulam Nuclear Power Plant.
- (b ) No Sir.
- (c)&(d) Do not arise.
- (e)&(f) The Inter Governmental Agreements signed by India with USA, France, Russia, Kazakhstan and Canada permit India to reprocess the spent fuel derived from nuclear material obtained from these countries.